

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-554(PB)/2018

IN THE MATTER OF:

Ms. Sunita Mangal

.... Applicant

v.

M/s. Vardhman Estate and Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 13.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant:

Mr. S.K. Sharma, Advocate

For the Respondent:

Mr. Prabhat Kumar, Advocate

ORDER

Revised Form-2 as per the direction issued on 05.06.2018 has been filed which is taken on record.

Learned counsel for the respondent prays and is granted two weeks' time to file reply with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 12.07.2018.

- Sdl -

(M.M.KUMAR)
PRESIDENT

- Sdl -

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)